FORM A

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF DOMINO'S PIZZA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Domino's Pizza Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	19/03/2012
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC – Delhi
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74900DL2012FTC233105
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Regus Elegance,Level 2, Old Mathura Road, Jasola,New Delhi- 110025, Delhi, India.
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/03/2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	**Ajay Rajendra Abad** Address: Sr. No 6/10/14, 7th floor, office no C-704, Vantage C, Opp. Bavdhan Police Station, Bavdhan Khurd, Pune – 411021. Email: ipajayabad@outlook.com Telephone no.: +91 9890065176 Registration No: IBBI/IPA-001/IP-P-02228/2021-2022/13721
8	LAST DATE FOR SUBMISSION OF CLAIM	24/04/2026

Notice is hereby given that **Domino's Pizza Private Limited** has commenced voluntary liquidation on 25th March 2026.

The stakeholders of **Domino's Pizza Private Limited** are hereby called upon to submit proof of their claims, on or before 24th April 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Ajay Rajendra Abad

Digitally signed by Ajay Rajendra Abad
Date: 2026.03.27 14:44:22 +05'30'

Ajay Abad
Date: 27th March 2026
Place: Pune

NOTICE FOR PUBLICATION

DEBTS RECOVERY APPELLATE TRIBUNAL- DELHI

Apartment No. 318 IIIrd Floor, Hotel Samrat, Kautilya Marg, Chanakyapuri, New Delhi-110021.

Appeal No. 241/2024
In R.A No. 01/2024
O.A. Dy. No. 197/2023
(DRT-III, Delhi)

Canara Bank ...Appellant/s
Vs
Supreme Panvel Indapur Tollways Pvt. Ltd. & Ors. ...Respondent/s

NOTICE

1.	Supreme Panvel Indapur Tollways Pvt. Ltd. Registered office At:- 510, 5th Floor, ABW Towers, IFFCO Chowk, M.G. Road, Gurgaon 122012.	Respondent No. 1

Whereas the notice that an appeal from the order passed by the Presiding Officer of D.R.T. in the above case has been presented by the appellant on **30.08.2024** and is registered in the Tribunal. The matter was listed before this Tribunal on **16.03.2026.**
Whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way, Therefore, this notice is given by advertisement directing you to make appearance in this Tribunal on **27.04.2026.**
The Publication be made in two newspapers "one in vernacular language and the other in English" which are widely circulated in the said area/last known addresses of the respondents.
Whereas take notice that in default of your appearance on the day mentioned above, the case will be heard and determined in your absence.
Given under my hand and the Seal of the Tribunal, this **20th day of March, 2026.**

Seal

BY ORDER OF THE TRIBUNAL
Sd/-
Section Officer

FORM WIN 14
[See rule 20]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH - VI
IN THE MATTER OF:
TACTFULL INVESTMENTS LIMITED
(In Liquidation),
CIN: U74899DL1994PLC060715,
(Company incorporated under the Companies Act, 1956)
Petition No. CP-61/271-272/ND of 2022
Notice of winding up order and Appointment of Provisional Liquidator

By an order made by the Tribunal in the above matter dated the 7th day of June 2024, it was ordered that the above-named company be wound up under the provisions of the Companies Act, 2013.
By an order made by the Tribunal in CA/267/2024 in the above matter dated the 26th day of February 2026, it was ordered that the Mr. Anil Bhatia (IP) is appointed as Provisional Liquidator of the company to carry on the process.
Dated this 27th day of March 2026.

SD/-
Anil Bhatia
Provisional Liquidator
TACTFULL INVESTMENTS LIMITED
Address: S-34, LGF, Greater Kailash-II, New Delhi-110048
Email: anilbhatia815@gmail.com, tactfullwindup@gmail.com
IP Reg. No. IBBI/IPA-001/IP-P00587/2017-18/11027
AFA valid upto 31.12.2026

TIGER LOGISTICS (INDIA) LIMITED

CIN- L74899DL2000PLC105817
Regd. Office: D-174, Ground Floor, Okhla Industrial Area, Phase-1, New Delhi- 110020.
Tel.: 011-47351111 **Fax:** 011-26229671
Website: www.tigerlogistics.in, **Email.:** csvishal@tigerlogistics.in

RESULT OF POSTAL BALLOT

The resolution for the Special business as set out in item no. 1 in the Notice of the Postal Ballot, duly approved by the members with requisite majority. Essential details pertaining to Postal Ballot are hereunder:

Sr. No.	Particulars	Details
1	**Date (Last Date of Voting by Postal Ballot)**	26.03.2026
2	**Number of Shareholder as on record date**	25,757

Kindly note that the resolutions were duly passed with requisite majority. Further shareholders are requested to refer Company's website www.tigerlogistics.in and Stock Exchanges Website i.e., www.bseindia.com and www.nseindia.com to get more details about result of Postal Ballot.

By the Order of Board of Directors
For Tiger Logistics (India) Limited
Sd/-
Place: New Delhi **Vishal Saurav Gupta**
Date: 26.03.2026 **Company Secretary & Compliance Officer**

Form No. INC-26

[[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region - I, Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of Companies(Incorporation) Rules,2014
AND
In the matter of **Guru Nanak Fab-Tex Private Limited** having its Registered office at 222 Katra Nawab, Chandni Chowk,NA,Delhi,India,110 006
[CIN:U51311DL2004PTC130020] .....Petitioner

Notice is hereby given to the General Public that the Company proposes to make Application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Clause II of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 09-03-2026 to enable the Company to change its Registered Office from, "National Capital Territory of Delhi" to " State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region - I, B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days from the date of publication of this notice with a copy to the applicant company at its Corporate office at the address mentioned below:

"222 Katra Nawab Chandni Chowk,NA,Delhi,India,110 006"

For and on behalf of the Applicant
For Guru Nanak Fab-Tex Private Limited
Utkarsh Gupta
(Director)
DIN: 09138138
Date: 26.03.2026
Place: Delhi
Address: B -75, SECTOR 44, NOIDA, DIST. GAUTAM BUDDHA NAGAR, UTTAR PRADESH - 201301

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR NORTHERN REGION, DELHI
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **DIVYA INFRAPROMOTERS PRIVATE LIMITED** having its registered office at **SFS Flat No. 69, Pocket-1, Sector-2, Dwarka, New Delhi, Delhi - 110075**
........Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General meeting held on **23rd March, 2026** to enable the Company to change its Registered office from **"National Capital Territory of Delhi"** to **"State of Uttar Pradesh".**
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003,** within **fourteen days** from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
"SFS Flat No. 69, Pocket-1, Sector-2, Dwarka, New Delhi, Delhi - 110075"

For and on behalf of the Applicant
Divya Infrapromoters Private Limited
Sd/-
Date : 27.03.2026 **Gaurav Shukla, Director**
Place : New Delhi **DIN:- 01648178**

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED

Corporate Office: Kohinoor Square, 47th Floor, N.C Kelkar Marg, R.G. Gadkari Chowk, Dadar(W), Mumbai – 400028. Tel: 022-69231111/9833546349

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Name of Borrower(s) (A)	Outstanding Amount (Rs.) (B)
LOAN ACCOUNT NO. HHENOD00439762 RAMA NARAYANANN M.B	**Rs.2,58,756/-(Rupees Two Lakh Fifty-Eight Thousand Seven Hundred Fifty-Six Only)** as on **22.03.2026.** Plus, interest and other charges w.e.f **23.03.2026.**
Date of NPA (C) 01-10-2022	
Particulars of Mortgaged property/(ies) (D) APARTMENT NO. 003 ,GROUND FLOOR , TOWER D, THE ESFERA SECTOR 37C, GURUGRAM HARYANA 122001, WITH CAR PARKING 01. ADMEASURING AREA 1650 SQ. FT. IN	

That the above-named borrower(s) have failed to maintain the financial discipline towards their loan account(s) and as per books of accounts maintained in the ordinary course of business by the Company, Column B indicates the outstanding amount.
Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non-Performing Asset on **01.10.2022** within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices dated **23.03.2026** under Sec. 13(2) of the Act were also issued to each of the borrowers.
The Company called upon you the above named Borrower(s) to discharge in full his/their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column B above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take further action under the provisions of SARFAESI Act & Rules made their under including but limited to possession of the Mortgaged Property mentioned in Column D above and shall also take such other actions as is available to the secured creditor under any other law.
Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."
In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Authorized Officer
Place: HARYANA **For: Omkara Assets Reconstruction Private Limited**
Dated: 27.03.2026 **(In its capacity as a Trustee of Omkara PS 22/2024-25 Trust)**

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION I
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Bandhu Systematix Private Limited** having its registered office at 8-B, Bahadur Shah Jafar Marg, New Delhi, India. **......Applicant**
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General meeting held on 28th February, 2026 to enable the Company to change its Registered office from **"National Capital Territory of Delhi" to the "State of Haryana".**
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan,, CGO Complex, New Delhi – 110003, within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:
"8-B, Bahadur Shah Jafar Marg, New Delhi"

For and on behalf of the Applicant
Bandhu Systematix Private Limited
Sd/-
Date: 27.03.2026 **Yogesh Bhatia**
Place: New Delhi **Director (DIN: 01740595)**

HINDUJA HOUSING FINANCE LIMITED

Corporate Office:No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, and Branch office: at F8 First Floor Mahalaxmi Metro Tower Sector 4 Vaishali Ghaziabad. 201019. Authorized Officer: Ms. Seema Sharma (CLM), M.9643061237; Mr. Arun Mohan Sharma (ALM), M.8800898999; Mr. Shashi Mishra (RRM), M.9718025302; Mr. Anuj Dikshit(CRM),M. 8447376183

HINDUJA HOUSING FINANCE

NOTICE OF SALE THROUGH PRIVATE TREATY
Sale Of Movable & Immovable Assets Charged To Hhfl Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 (sarfaesi Act).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property us/ 13(4) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".** Standard terms & conditions for sale of property through Private Treaty are as under: **1.** Sale through Private Treaty will be on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before 10.04.2026. The Process shall be concluded on **13.04.2026. 11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

Schedule Description Of The Property (secured Asset): Flat No.- F.F-2, LHS Front Side(without roof rights) Built on Plot No. 176, Khasra No. 301, land area measuring 65 Sq. Yards, i.e. Meters Situated in the layout Plan of Akashvani Civil- Sehkari Awas Samiti Ltd. Known as Akash Vihar Village Sadullabad, Loni, Ghaziabad, Uttar Pradesh.	**Reserve Price: Rs. 8,50,000/- (Rupees Eight Lakh Fifty Thousand Only)**

Place: Ghaziabad Date : 27.03.2026 **Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED**

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti
Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secuitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	**Lan :- 609139211718353 1. Bidesh Kumar 2. Ramkali,** W/o. Bidesh Kumar	Built Up Third Floor Back Side With Roof Rights Property Bearing No. 37, Area Measuring 40 Sq Yds., Out of Total Area 100 Sq Yds., Out of Khasra No. 105/10 Situated At Village Palam, New Delhi Colony Know As Vishwas Park, Block E, Uttam Nagar New Delhi - **110059 Bounded As Under:- East:-** Gali 10 Feet, **West:-** Portion of Property/Floor, **North:-** Half Portoion of Plot No. 37, **South:-** Plot No. 38.	**22.03.2025 Rs. 17,68,650.67/-** (Rs. Seventeen Lakh Sixty Eight Thousand Six Hundred Fifty & Paise Sixty Seven Only) as on **11.03.2025**	**25.03.2026**
2.	**Lan :- 613938011886374 1. Deepika Gupta 2. Vivek Kumar**	Flat No. UGF-07 On Upper Ground Floor (Rear Lhs Middle) Without Roof Rights" Said Floor" Builit On Covered Area Measuring 88 Sq.metrs., Out of Khasra No. 503/3 "Organic Homes" Situated In The Area of Village Makanpur Paragana Loni Distt Ghaziabad.	**13.05.2025 Rs. 46,06,845.04/-** (Rs. Forty Six Lakh Six Thousand Eight Hundred Forty Five & Paise Four Only) as on **12.05.2025**	**24.03.2026**

Place : Delhi / Ghaziabad
Date : 25.03.2026 / 24.03.2026
Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

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pnb Housing Finance Limited

REG. OFFICE.: 9TH FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001, PHONES : 011-23357171, 23357172, 23705414 WEBSITE:-www.pnbhousing.com
B.O. GURGAON : PSCO, 1st & 2nd Floor, Huda Market, Near Jharsa Chowk, Sector-31, Gurugram-122001.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act. 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002. issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with he property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
HOU/GUR/0523/1110677 & NHL/GSR/0125/1347484 B.O.: GURGAON & GURGAON SOHNA ROAD	**Mr. Sumit Kumar & Mrs. Poonam Verma**	15.01.2026	**Rs.33,92,276.52/-(Rupees Thirty-Three lakh Ninety-Two Thousand Two Hundred Seventy-Six & Fifty-Two Paisa Only)**	24-03-2026 Symbolic Possession	Flat No 1208, 12th Floor, Tower 3, Arwali Homes Sector 4, Sohna, Gurgaon, Haryana, India, 122103.

PLACE : - GURGAON **DATE:- 27.03.2026** **AUTHORIZED OFFICE, PNB HOUSING FINANCE LTD.**

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pnb Housing Finance Limited

Regd: Off: 9th Floor, Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
Branch Office : inter-alia at ROSHNI MORADABAD DCB Building In front of Dharam Kanta Delhi Road Moradabad 244001

POSSESSION NOTICE For immoveable property as per Rule8(1) and Appendix-IV

Whereas the undersigned being the Authorised Officer of the **PNB Housing Finance Ltd.** under the **Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002**, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account Number(s)	Name of Borrower/ Co-borrower/ Guarantor(s)/Legal Heirs	Date of Demand Notice	Amount as on date In Demand Notice	Date of Possession Taken/Type of Possession	Description of the Property/iesmortgaged
HOU/RMRD/ 1123/1185873 B.O. : Moradabad	Mohammad Hafeez (Borrower) & Mohammad Zahir (Co-Borrower) & Naziya Parveen (Co-Borrower)	17th March 2025	**Rs.14,59,659.33/-** (Rupees Fourteen Lakhs Fifty Nine Thousand Six Hundred Fifty Nine and Three Three Paisa Only)	23/3/2026 (Physical)	All that part & parcel of Property being a property Plot No. 40, measuring 70.26 sq.mt bearing Khasra No. 71 of Village Bhogpur, Mithoni Urf Shirkui Bhud (Dono lines ke beech), Tehsil And District Moradabad
HOU/RMRD/ 0624/5025220 B.O. : Moradabad	Mr./Ms. Vijay Babu (Borrower) & Mr./Ms Naval Kishor (Co-Borrower) & Mr./Ms. Reena Reena (Co-Borrower) & Mr./Ms. Rajwati Rajwati (Co-Borrower)	17th March 2025	**Rs.28,73,003.22** (Rupees Twenty-Eight Lakhs Seventy-Three Thousand Three and Twenty-Two Paisa Only)	23/3/2026 (Physical)	Residential House One Storied, Admeasuring Area 70.00 Sq. Mtrs. Related Gata No. 750. Situated At Majhola Line Paar, Ekta Colony, Behind The Mandi Samiti, District Moradabad U.P 244001
HOU/RMRD/ 1223/1193975 B.O. : Moradabad	Mr./Ms. Mohd Irshad (Borrower) & Mr./Ms. Rubeena Irshad	16th Sep 2025	**Rs.9,95,824.02** (Rupees Nine Lakhs Ninety-Five Thousand Eight Hundred Twenty Four And Two Paisa Only)	23/3/2026 (Physical)	Gata No 32, Village Faridpur, Hamirpur Pargamna, Tehsil And District, Moradabad, Moradabad, Moradabad, Uttar Pradesh, 244001,

Date : 27/3/2026 | Place: Moradabad, Uttar Pradesh **Sd/- Authorized Officer, PNB Housing Finance Limited**

FORM A

PUBLIC ANNOUNCEMENT
[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DOMINO'S PIZZA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Domino's Pizza Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	19/03/2012
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC – Delhi
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	**U74900DL2012FTC233105**
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE PERSON	Regus Elegance, Level 2, Old Mathura Road, Jasola, New Delhi - 110025, Delhi, India.
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25/03/2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	**Ajay Rajendra Abad** **Address:** Sr. No 6/10/14, 7th Floor, Office No C-704, Vantage C, Opp. Bavdhan Police Station, Bavdhan Khurd, Pune – 411021. **Email:** ipajayabad@outlook.com **Telephone no.:** +91 9890065176 **Registration No:** IBBI/IPA-001/IP-P-02228/2021-2022/13721
8	LAST DATE FOR SUBMISSION OF CLAIMS	24/04/2026

Notice is hereby given that **Domino's Pizza Private Limited** has commenced voluntary liquidation on 25th March 2026.
The stakeholders of **Domino's Pizza Private Limited** are hereby called upon to submit proof of their claims, on or before 24th April 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proof of claim shall attract penalties.

Date : 25th March 2026
Place: Pune
Ajay Abad

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)
Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-10060
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

(Appendix IV) POSSESSION NOTICE FOR IMMOVABLE PROPERTY [under rule 8(1)]

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken **Possession** of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below:
The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the section 13 of the Act, in respect of the time available, to redeem the secured assets.

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/ Guarantor (Owner of the Property)	Date of Demand Notice	Date of Symbolic Possession	Amount Outstanding as on the date of Demand Notice
1	Pusa Road	Client Name - M/s Three N Products Pvt Ltd Account Number - 1386060000006097	Ms Three N Products Pvt Ltd Through It's Director (Borrower/Mortgager) Mr. Manminder Singh Narang S/o Mr. Harbans Singh Narang (Guarantor) Mrs. Anchal Narang W/o Mr.Manminder Singh Narang (Guarantor) Mr. Kuwarinder Singh S/o Mr. Manminder Singh Narang (Guarantor)	08-01-2026	23-03-2026	₹ 6,55,83,182/-

Description of Property(ies) (**all the part & parcel of the property consisting of):** Property –1 All that part and parcel of the free hold Commercial property industrial Plot No-301, area measuring 1000.00Sq Meeter, situated industrical area, Phase-2, Bhiwadi District-Alwar Rajasthan Property Bounded by- East:Plot No-H-302 North:Road West: Plot No-H-44 South:Private Land Description of Mortgaged Property –2 All that part and parcel of the free hold Commercial property Plot No-245, area measuring 269.00Sq Yard, Block No-T-5/265, in the layout plan of Mangolpuri industrical area, Phase-1 Delhi Property Bounded by- East:Plot No-246 North:Plot No-244 West: Road South: road

Date: 27-03-2026
Place: Delhi
Sd/-
(Authorized Officer)
(Utkarsh Small Finance Bank)

INDIAN OVERSEAS BANK

NAJIBABAD Branch
NH-74, Moradabad Road,
Opp. AIR NAJIBABAD

POSSESSION NOTICE (For Immovable property) (Rule 8(1))

Whereas the undersigned being the Authorised Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as mentioned below, calling upon the Borrower / Mortgagor / Guarantor to repay the amount mentioned in the notice with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notices.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on this **23rd day** of **MARCH** of the year **2026.**
The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Overseas Bank, for an amount mentioned in the notice with interest thereon at contractual rates and rests as agreed, and other charges. from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession as mentioned is payable with further interest at contractual rates and rests, charges etc, till date of payment.
The Borrower's and Mortgagor's attention is invited to provisions of Sub-section (8) of the section 13 of the Act , in respect of time available to them, to redeem the secured assets

Sl. No.	Name of Borrower/ Mortgagor & Guarantor with Address	Description of Property	Date of Demand Notice	Date of Possession	Amount as per Possession Notice
1.	**Salman Ahmad S/o Shamim Ahmad R/o Mohalla Muglushah Tehsil Najibabad District: Bijnore U.P. PIN 246763, Shamim Ahmad S/o Late Shafiq Ahmad (Guarantor & Mortgagor), R/o: Mohalla Muglushah Tehsil Najibabad District: Bijnore U.P. PIN 246763, Mohd Aslam S/o Shamim Ahmad (Guarantor & Mortgagor), R/o Mohalla Muglushah Tehsil Najibabad District: Bijnore U.P. PIN 246763, Saishta Parveen W/o Shamim Ahmad (Guarantor & Mortgagor) R/o Mohalla Muglushah Tehsil Najibabad District: Bijnore U.P. PIN 246763, Shabnam Parveen W/o Atiq Ahmad (Guarantor & Mortgagor), R/o Mohalla Muglushah Tehsil Najibabad District: Bijnore U.P. PIN 246763**	1. Commercial building/ shop constructed on land measuring 38.80 sq meter situated at Palomal Colony, Mohalla Munirganj, Najibabad Par & Teh Najibabad Dist: Bijnor owned by Mr. Shamim Ahmad, bounded by as per sale deed: East: Arazi of Irshad Ahmad, West: Raasta 10' Wide, North: Raasta Khaam 10" wide, South: House of Smt. Babbo 2. Residential Land and Building, area of land measuring 409.68 sq meter situated at Village: Gadmalpur, Pargana & Tehsil Najibabad District Bijnor owned by Mr. Salman Ahmad S/o Shamim Ahmad & Mohd. Aslam S/o Shamim Ahmad, bounded by as per sale deed dated 04.02.2009 East: Raasta Kham 15' Wide, West: Arazi Natthu Singh, North: Arazi Begraj Singh, South: Arazi unknown 3. Residential land measuring 335.53 Sq. meter at Village: Garmalpur, Pargana & Tehsil Najibabad District: Bijnor owned by Smt. Saishta Parveen W/o Shamim Ahmad & Smt. Shabnam Parveen W/o Ateeq Ahmad, bounded by as per sale deed dated 12-12-2013 East: Arazi Kalwa, West: Raasta Kham10' wide, North: Arazi Shabana, South: Arazi Mohd Anwar	**09.09.2025** **Amount as per Demand Notice** **Rs. 5,02,022.33** + further Int. & other charges as on 08.09.2025	**23.03.2026**	**Rs. 5,10,038.33** + further Int. & other charges

Date: 25.03.2026 **Authorised Officer**

RBL BANK LIMITED

RBL BANK *apno ka bank*
Registered Office: 1st Lane, Shahupuri, Kolhapur-416001.
Regional Office : 1st Floor, Building No.1, Okhla Industrial Estate, Phase-3, New Delhi-110020

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as **"Property"**) to **RBL Bank Ltd. ("Secured Creditor/Bank")**, the possession of which has been taken by the Authorised Officer of the Bank under section 13(4) of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on **"As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis",** for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Brief Description of Parties, Outstanding dues and Property

S. No.	Name of the Borrower & Guarantor (s)	Details of Property	Amount as per Demand Notice / Date of Demand & Possession Notice under SARFAESI Act	Reserve Price / EMD / Bid Increase Amount	Date/ Time of E-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
1. 2.	**Mr. Roshan Kumar Upadhyay S/o Deepan Narayan Upadhyay** B-69/A, Third Floor, Sangam Park, Khora, Vasundra, Ghaziabad, Uttar Pradesh - 201012. **Also at:** Mr. Roshan Kumar Upadhyay S/o Deepak Narayan Upadhyay C/o M/s King Security Pvt. Ltd. CBSE Board Building, ITO Man Power, 425, Near Shiksha Sadan, 14 Rose Avenue, Delhi - 110002 **Also At:** Mr. Roshan Kumar Upadhyaya S/o Deepak Narayan Upadhyay E.W.S, Flat No. E-10/5-C, 3rd Floor, Madhuban Bapudham, Ghaziabad, Uttar Pradesh - 201002 **Mrs. Madhuri Kumari W/o Roshan Kumar Upadhyay** B-69/A, Third Floor, Sangam Park, Khora, Vasundra, Ghaziabad, Uttar Pradesh - 201012	Flat bearing No. E-10/05-C, E.W.S (F/S), Third Floor, Without Roof Rights, Block 10, Pocket E, Madhuban Bapudham Scheme, District Ghaziabad. Area Admeasuring 29.70 Sq mts. **Boundaries of the property are as under:** East: Road 6 Mts. West: Flat No. 6-C North: Flat No. 8-C South: Flat No. 4-C	**Rs.13,00,810.96** (Rupees Thirteen Lakhs Eight Hundred Ten and Paisa Ninety Six only) as on 09-01-2026 against **Demand Notice Dated 09-01-2026** **Date of Physical Possession 17-03-2026**	**Reserve Price: Rs.9,12,000/-** (Rupees Nine Lakhs Twelve Thousand Only) **EMD Amount: Rs.91,200/-** (Rupees Ninety One Thousand Two Hundred Only) **Bid Increase Amount: Rs.50,000/-** (Rupees Fifty Thousand Only)	**28.04.2026 at 11:00 AM.**	**On or Before 27.04.2026 till 04:00 PM.**	Authorised Officer: **Mrs. Monica Gupta** Contact: 9910570226 Email Id: monica.Gupta @rblbank.com **Arpan Vohra** Contact: 9015369699 Email: Arpan.Vohra1 @rblbank.com

Terms and Conditions:

(1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of **https://www.bankeauctions.com & https://www.rblbank.com/pdf-pages/news** before submitting their bids and taking part in e-auction.
(2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid.
(3) The interested bidders shall submit their details and documents through Web Portal: **https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com**) through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of RBL BANK Ltd:- Auction Proceeds Collection GL, Account No **2599001000139998** (IFSC Code **RATN0000100**) OR thru Demand Draft **before 04:00 PM on or before 27-04-2026.**
(4) Interested bidders may avail support/ online training on E-Auction from **M/s. C1 India Pvt Ltd Contact No: 7291981124/25/26. Contact Person Mr. Bhavik Pandya Mob No. 8866682937, e-mail-Id: gujarat@c1india.com** and for any query in relation to Property, they may contact **Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: monica.Gupta@rblbank.com) and Arpan Vohra Contact: 9015369699 email: Arpan.Vohra1@rblbank.com)**
(5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, & / or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding.
(6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay other known/unknown statutory/govt./labour dues/taxes dues etc. over and above the purchase consideration.
(7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before **30th day** of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/or all the bids or to adjourn, postpone or cancel the auction sale without assigning any reason thereof.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT

The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s))are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction failing which, the Property will be auctioned/ sold to recover the outstanding dues.

Date: 27.03.2026
Place: Ghaziabad, Uttar Pradesh
Sd/-
Authorised Officer
RBL Bank Ltd.

एआइ से तैयार काल्पनिक फैसलों की बढ़ती समस्या पर सुप्रीम कोर्ट चिंतित

जनसत्ता ब्यूरो
नई दिल्ली, 26 मार्च।

सुप्रीम कोर्ट ने वादियों और वकीलों के कृत्रिम बुद्धिमत्ता (एआइ) द्वारा तैयार ऐसे फैसलों का हवाला देने की बढ़ती समस्या पर चिंता जताई, जो कभी दिए ही नहीं गए। न्यायमूर्ति राजेश बिंदल और न्यायमूर्ति विजय बिश्नोई की पीठ ने कहा कि यह प्रवृत्ति भारत ही नहीं, बल्कि दुनिया भर की अदालतों में तेजी से बढ़ रही है।

यह टिप्पणी शीर्ष अदालत ने एक कंपनी के निदेशक द्वारा दायर याचिका पर बंबई हाी कोर्ट की टिप्पणी को हटाते हुए की। पीठ ने कहा, 'रियायत के तौर पर हम उक्त पैराग्राफ में की गई टिप्पणियों को हटाते हैं। हालांकि, सच्चाई यह है कि यह समस्या अब सभी अदालतों में व्यापक हो चुकी है सिर्फ भारत में ही नहीं, बल्कि पूरी दुनिया में। इस पर सभी को सतर्क रहने की जरूरत है। दरअसल, यह मामला पहले से ही न्यायिक स्तर पर इस अदालत के विचाराधीन है।'

भाजपा के 44 विधायकों और सांसदों पर यौन उत्पीड़न के गंभीर आरोप : लांबा

जनसत्ता ब्यूरो
नई दिल्ली, 26 मार्च।

> कांग्रेस की राष्ट्रीय अध्यक्ष ने कहा, गोआ, उत्तराखंड, महाराष्ट्र और व राज्यों में सामने आए मामलों से एक तरीका दिखता है।

भाजपा के 44 विधायकों और सांसदों पर यौन उत्पीड़न जैसे गंभीर आरोप हैं, लेकिन इसके बावजूद पार्टी उन आरोपियों को राजनीतिक संरक्षण दे रही है। ये आरोप गुरुवार को महिला कांग्रेस की राष्ट्रीय अध्यक्ष अलका लांबा ने लगाए हैं।

उन्होंने कहा कि गोआ से लेकर उत्तराखंड, महाराष्ट्र और अन्य राज्यों में सामने आए मामलों से एक तरीका दिखता है, जिसमें सत्ता के दबाव में भाजपा नेताओं पर कार्रवाई नहीं होती है। इसके अतिरिक्त नाबालिगों से जुड़े मामलों में भी देरी और लापरवाही गंभीर चिंता का विषय है।

लांबा का इशारा गोवा में भाजपा पार्षद सुशांत नायक के बेटे सोहम सुशांत नायक द्वारा लगभग 20 से 30 नाबालिग बच्चियों से यौन उत्पीड़न के मामले की ओर था। उन्होंने कहा कि तीन साल तक यह खेल चलता रहा, लेकिन पार्षद पिता और दोहरे इंजन की सरकार खामोश रही। उन्होंने कहा कि सार्वजनिक रूप से महिलाओं को लेकर आपत्तिजनक व गंभीर बातें सामने आई हैं, लेकिन सरकार की ओर से अब तक कोई कार्यवाही नहीं हुई है। उन्होंने कहा कि कुख्यात यौन अपराधी जेफरी एपस्टीन से जुड़ी फाइल में केंद्र सरकार के मंत्री हरदीप पुरी का नाम आया है। उन्होंने खुद माना कि वो एपस्टीन से मिले थे, लेकिन संसद में इस बात पर कोई चर्चा नहीं हो रही है। लांबा ने भाजपा नेताओं की संलिप्तता वाले कई मामलों को सामने रखा।

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("**BSE**") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("**NSE**", AND TOGETHER WITH BSE, THE "**STOCK EXCHANGES**") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("**SEBI ICDR REGULATIONS**").

PUBLIC ANNOUNCEMENT

BHARAT PET

(Please scan this QR Code to view the DRHP and the Draft Abridged Prospectus)

BHARAT PET LIMITED

Our Company was incorporated as "Bharat PET Limited", as a public limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated January 23, 1998 and commenced operations pursuant to a certificate for commencement of business dated February 20, 1998, each issued by the Registrar of Companies, National Capital Territory of Delhi & Haryana at New Delhi. For details of changes in the name and registered office of our Company, see "***History and Certain Corporate Matters – Brief history of our Company***" on page 346 of the draft red herring prospectus dated March 25, 2026 ("**DRHP**").

Corporate Identification Number: U25209DL1998PLC091888

Registered and Corporate Office: Plot No. I-12, Second Floor, DSIDC Industrial Complex, Rohtak Road Nangloi, New Delhi- 110041

Contact Person: Surjit Singh, Company Secretary and Compliance Officer | **Telephone:** 011 4700 3321 | **E-mail:** cs@bpl.net.in | **Website:** www.bpl.net.in

OUR PROMOTERS: DEEPAK GUPTA, ANKUR GUPTA AND RAHUL GUPTA

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF BHARAT PET LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 7,600.00 MILLION ("OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 1,200.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("OFFERED SHARES") AGGREGATING UP TO ₹ 6,400.00 MILLION ("OFFER FOR SALE") COMPRISING UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 740.00 MILLION BY DEEPAK GUPTA, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 840.00 MILLION BY ANKUR GUPTA, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 840.00 MILLION BY RAHUL GUPTA (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS"), UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 1,690.00 MILLION BY SONU GUPTA, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 765.00 MILLION BY STUTI GUPTA, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 765.00 MILLION BY RUCHI GUPTA, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 640.00 MILLION BY MITALI GUPTA AND UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING UP TO ₹ 120.00 MILLION BY SANTOSH DEVI GUPTA (THE "PROMOTER GROUP SELLING SHAREHOLDERS" AND TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES, "THE OFFERED SHARES"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLMs, MAY CONSIDER ISSUE OF SPECIFIED SECURITIES, AS MAY BE PERMITTED UNDER THE APPLICABLE LAW, AGGREGATING UP TO ₹ 240.00 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RHP WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMs. IF THE PRE-IPOPLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERSTO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RHP AND PROSPECTUS.

THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMs, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF NEW DELHI, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of *force majeure*, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of one Working Day, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the respective website of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to Self-Certified Syndicate Banks ("**SCSBs**"), the Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made in accordance with Regulation 6(1) of the SEBI ICDR Regulations, through the Book Building Process wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to QIBs (such portion referred to as "**QIB Portion**"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("**Anchor Investor Portion**"), of which 40% shall be reserved in the manner that (i) 33.33% shall be reserved for domestic Mutual Funds and (ii) 6.67% shall be reserved for Life Insurance Companies and Pension Funds, any under-subscription in the portion reserved for Life Insurance Companies and Pension Funds will be allocated to domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds, Life Insurance Companies and Pension Funds at or above the price at which allocation is made to Anchor Investors ("**Anchor Investor Allocation Price**"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion other than the Anchor Investor Portion (the "**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of NIIs and not less than 35% of the Offer shall be available for allocation to RIIs in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily use the Application Supported by Blocked Amount ("**ASBA**") process providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank(s) under the UPI Mechanism, as applicable, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "***Offer Procedure***" beginning on page 574 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated March 25, 2026 with the SEBI and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI has been made available to the public for comments, if any, for a period of at least 21 days from the date of publication of public announcement hosting it along with the Draft Abridged Prospectus on the website of the Company at www.bpl.net.in, website of the SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and the websites of the BRLMs, i.e., Equirus Capital Private Limited and Ambit Private Limited at www.equirus.com and www.ambit.co, respectively. Our Company hereby invites the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of their comments to SEBI, the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned below in relation to the Offer. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the offer at their respective addresses mentioned below on or before 5.00 p.m. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "***Risk Factors***" beginning on page 23 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered through the RHP, are proposed to be listed on the mainboard of BSE and NSE.

For details of the share capital, capital structure of our Company, the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, please see the section "***Capital Structure***" on page 120 of the DRHP. The liability of members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see the section "***History and Certain Corporate Matters***" on page 346 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
equirus	AMBIT Acumen at work	KFINTECH
Equirus Capital Private Limited Unit No. 2601B, 26th Floor, A Wing, Marathon Futurex, Mafatlal Mills Compound, Lower Parel, Mumbai 400 013, Maharashtra, India **Tel:** +91 22 4332 0734 **E-mail:** bharatpet.ipo@equirus.com **Website:** www.equirus.com **Investor Grievance ID:** investorsgrievance@equirus.com **Contact person:** Mrunal Jadhav/Rahul Wadekar **SEBI Registration Number:** INM000011286	**Ambit Private Limited** Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai 400 013, Maharashtra, India **Tel:** + 91 22 6623 3030 **E-mail:** bharatpet.ipo@ambit.co **Website:** www.ambit.co **Investor Grievance ID:** customerservicemb@ambit.co **Contact Person:** Bhavya Jalan/Janit Sethi **SEBI Registration Number:** INM000010585	**KFin Technologies Limited** Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana, India **Tel:** + 91 40 6716 2222/1800 309 4001 **E-mail:** bharatpet.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance ID:** einward.ris@kfintech.com **Contact person:** M. Murali Krishna **SEBI registration no.:** INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Contact Person: Surjit Singh, Company Secretary and Compliance Officer | **Telephone:** 011 4700 3321 | **E-mail:** cs@bpl.net.in | **Website:** www.bpl.net.in

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **Bharat PET Limited**
On behalf of the Board of Directors
Sd/-
Surjit Singh
Company Secretary and Compliance Officer

Place: New Delhi
Date: March 26, 2026

Bharat PET Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issuance of its Equity Shares and has filed the DRHP dated March 25, 2026 with SEBI and the Stock Exchanges. DRHP and Draft Abridged Prospectus is available on the website of the Company at www.bpl.net.in, SEBI at www.sebi.gov.in, as well as on the websites of the BRLMs, i.e., Equirus Capital Private Limited and Ambit Private Limited at www.equirus.com and www.ambit.co, respectively and the websites of National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "***Risk Factors***" on page 23 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP for making any investment decision.

This announcement is not an offer of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares offered in the Offer have not been and will not be registered under the U.S Securities Act of 1933 or any state securities laws in the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S Securities Act of 1933 and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in "offshore transactions" in compliance with Regulation S and the applicable laws of the jurisdiction where those offers and sales are made.

Adfactors

टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड

सीआईएन– L74899DL2000PLC105817
पंजीकृत कार्यालयः डी–174, ग्राउंड फ्लोर, ओखला इंडस्ट्रियल एरिया, फेज–1, नई दिल्ली– 110020.
टेली .: 011–47351111 फैक्सः 011–26229671
वेबसाइटः www.tigerlogistics.in, ईमेलः csvishal@tigerlogistics.in

डाक मतपत्र का परिणाम

डाक मतपत्र की सूचना में मद संख्या 1 के अंतर्गत निर्धारित विशेष कार्य से संबंधित प्रस्ताव, सदस्यों द्वारा अपेक्षित बहुमत से विधिवत अनुमोदित कर दिया गया है। डाक मतपत्र से संबंधित आवश्यक विवरण निम्नानुसार हैंः

क्र.सं.	विवरण	जानकारी
1	तारीख (डाक मतपत्र द्वारा मतदान की अंतिम तारीख)	26.03.2026
2	रिकॉर्ड तारीख को शेयरधारकों की संख्या	25,757

कृपया ध्यान दें कि प्रस्ताव आवश्यक बहुमत के साथ विधिवत पारित कर दिए गए हैं। इसके अतिरिक्त, शेयरधारकों से अनुरोध है कि वे पोस्टल बैलेट के परिणामों के बारे में अधिक जानकारी प्राप्त करने के लिए कंपनी की वेबसाइट **www.tigerlogistics.in** और स्टॉक एक्सचेंज की वेबसाइटों, यानी **www.bseindia.com** और **www.inseindia.com** को देखें।

निदेशक मंडल के आदेश से
टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड के लिए
हस्ता/–
विशाल सौरभ गुप्ता
कंपनी सचिव एवं अनुपालन अधिकारी

स्थानः नई दिल्ली
दिनांकः 26.03.2026

इंटरनेशनल सिक्योरिटीज लिमिटेड

CIN: L74899DL1993PLC053034
पंजीकृत कार्यालयः स्टेट्समैन हाउस 148, बाराखंभा रोड, नई दिल्ली–110001, दूरभाषः 011–42284301
ईमेल आईडीः info.isl1993@gmail.com
वेबसाइटः www.internationalsecuritiesltd.com सूचना

इंटरनेशनल सिक्योरिटीज लिमिटेड के भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः प्रस्तुत करने हेतु विशेष विंडो

सेबी के परिपत्र सं. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 दिनांक 30 जनवरी, 2026 के अनुसार, कंपनी के सभी शेयरधारकों को एतद्द्वारा सूचित किया जाता है कि भौतिक शेयरों के हस्तांतरण अनुरोधों को पुनः प्रस्तुत करने के लिए 5 फरवरी, 2026 से 4 फरवरी, 2027 तक एक वर्ष की अवधि के लिए एक विशेष विंडो खुली है जो सुविधा उन हस्तांतरण अनुरोधों के लिए है जो 1 अप्रैल, 2019 की समय सीमा से पहले प्रस्तुत किए गए थे और दस्तावेजों/प्रक्रिया में कमी या अन्य कारणों से अस्वीकार/वापस कर दिए गए थे या उन पर ध्यान नहीं दिया गया था। ऐसे निवेशक जो 6 जनवरी, 2026 (हस्तांतरण विलेखों को पुनः प्रस्तुत करने की कट–ऑफ तिथि) की पूर्व समय सीमा चूक गए हैं, वे कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट मेसर्स मास सर्विसेज लिमिटेड, टी–34, IIरा तल, ओखला इंडस्ट्रियल एरिया, फेज–II, नई दिल्ली–110020, दूरभाषः 011–26387384, ईमेलः info@masserv.com को आवश्यक दस्तावेज प्रस्तुत करके इस अवसर का लाभ उठा सकते हैं:

बोर्ड के आदेशानुसार
इंटरनेशनल सिक्योरिटीज लिमिटेड
हस्ता./–
राजीव कुमार गुप्ता
(पूर्णकालिक निदेशक)
DIN: 00039399

दिनांकः 26 मार्च, 2026
स्थानः नई दिल्ली

जिंदल फोटो लिमिटेड

पंजीकृत कार्यालयः 19वें कि.मी. हापुड़ बुलंदशहर रोड, पी.ओ. गुलावठी, जिला बुलंदशहर (उ. प्र.)–245408 कॉर्पोरेट कार्यालयः प्लॉट नं. 12, सेक्टर–बी1, लोकल शॉपिंग कॉम्प्लेक्स, वसंत कुंज, नई दिल्ली–110070
CIN: L33209UP2004PLC095076; ईमेलः cs_jphoto@jindalgroup.com;
वेबसाइटः www.jindalphoto.com, दूरभाषः 011–40322100

भौतिक प्रतिभूतियों के हस्तांतरण और डीमैटरियलाइजेशन हेतु विशेष विंडो

सेबी के परिपत्र सं. **HO/38/13/11/2026-MIRSD-POD-II/3750/2026** दिनांक 30 जनवरी, 2026 के अनुसार, जिंदल फोटो लिमिटेड के शेयरधारकों को एतद्द्वारा सूचित किया जाता है कि भौतिक प्रतिभूतियों के हस्तांतरण और डीमैटरियलाइजेशन के लिए 5 फरवरी, 2026 से 4 फरवरी, 2027 तक एक विशेष विंडो खोली गई है। यह विशेष विंडो केवल उन शेयरधारकों के लिए उपलब्ध है जिनके भौतिक शेयरों के हस्तांतरण के अनुरोध 1 अप्रैल, 2019 से पहले प्रस्तुत किए गए थे और दस्तावेजों में कमी के कारण अस्वीकार/वापस कर दिए गए थे।

जो शेयरधारक इस अवसर का लाभ उठाना चाहते हैं, उनसे अनुरोध है कि वे मूल प्रतिभूति प्रमाणपत्र, हस्तांतरण विलेख और परिपत्र में सूचीबद्ध अन्य सभी दस्तावेज कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट एमयूएफजी इनटाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइट्स, 1ला तल, प्लॉट नं. एनएच–2, एलएससी, सी–1 ब्लॉक, सावित्री मार्केट के पास, जनकपुरी, नई दिल्ली–110058, वेबसाइटः **www.in.mpms.mufg.com** | ईमेलः **swapabn@in.mpms.mufg.com**, दूरभाषः 011–49411000 को प्रस्तुत करें।

उक्त परिपत्र को **www.jindalphoto.com** पर देखा जा सकता है। हस्तांतरण के लिए पुनः प्रस्तुत किए गए शेयर केवल डीमैट रूप में जारी किए जाएंगे। किसी भी प्रश्न के मामले में, शेयरधारकों से अनुरोध है कि वे **cs_jphoto@jindalgroup.com** पर सेवा अनुरोध भेजें।

निदेशक मंडल के आदेशानुसार
कृते, जिंदल फोटो लिमिटेड
हस्ता./–
मुक्ता शर्मा
कंपनी सचिव
एफसीएसः 9806

स्थानः दिल्ली
दिनांकः 26 मार्च, 2026

फार्म संख्या-आईएनसी-26

[कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के अनुसरण में]

केन्दीय सरकार के समक्ष
क्षेत्रीय निदेशक, उत्तरी क्षेत्र- I, दिल्ली

कम्पनीज अधिनियम, 2013 की धारा 13 की उप- धारा (4) एवं कम्पनीज (निगमन) नियमन, 2014 के क्लॉज (ए) के नियम 30 के उप- नियम (5) के मामले में

एवं

गुरू नानक फैब-टैक्स प्राईवेट लिमिटेड, जिसका पंजीकृत कार्यालय 222, कटरा नवाब, चाँदनी चौक, एनए, दिल्ली, इण्डिया,110 006, में स्थित है, के मामले में
[CIN:U51311DL2004PTC130020] ....याचिकाकर्त्ता

कम्पनीज अधिनियम, 2013 की धारा 13 के अंतर्गत एतद्द्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी की 09-03-2026 को सम्पन्न असाधारण सामान्य बैठक में पारित विशेष संकल्प मे कम्पनी मैमोरन्डम ऑफ एसोसियेसन में बदलाव करते हुए केन्द्रीय सरकार से पुष्टीकरण हेतु एक आवेदन के प्रस्ताव की इच्छा रखती है, ताकि कम्पनी के पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र ऑफ दिल्ली" से "उत्तर प्रदेश राज्य में" में बदला जा सके।

किसी भी व्यक्ति, जिसका कम्पनी के इस प्रस्तावित पंजीकृत कार्यालय के बदलाव से हित प्रभावित होता हो, इसकी सूचना **या तो एमसीए-21 के पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र में दाखिल कर** अथवा कारण को पंजीकृत डाक द्वारा उसके विरोध के कारणों के स्वभाव तथा शपथपत्र समर्थित एक प्रति के साथ क्षेत्रीय निदेशक, उत्तरी क्षेत्र- I, बी-2 विंग, द्वितीय मंजिल, अंतोदय भवन, सीजीओ काम्पलैक्स, नई दिल्ली- 110003 को इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रस्तुत कर और साथ में उसकी एक प्रतिलिपि आवेदक कम्पनी के निम्न वर्णित पंजीकृत कार्यालय को भी प्रेषित करें:

"222, कटरा नवाब, चाँदनी चौक, एनए, दिल्ली, इण्डिया,110 006"

आवेदक की ओर से उनके लिए
कृते गुरू नानक फैब-टैक्स प्राईवेट लिमिटेड
उत्कर्ष गुप्ता
(निदेशक)
DIN: 09138138

तिथि : 26.03.2026
स्थान : दिल्ली

पता - बी-75 सेक्टर 44, नौयडा, जिला गौतम बुद्ध नगर, उत्तर प्रदेश - 201301

फार्म ए
सार्वजनिक सूचना

[भारतीय दिवाला और शोधन अक्षमता बोर्ड के रेग्यूलेशन १४ के तहत (स्वैच्छिक समापन प्रक्रिया) विनियमन, २०१७]

डॉमिनोज पिझ्झा प्राइवेट लिमिटेड के लेनदारों के ध्यानाकर्षण के लिए

१	कार्पोरेट व्यक्ति का नाम	डॉमिनोज पिझ्झा प्राइवेट लिमिटेड
२	कार्पोरेट व्यक्ति के निगमन की तारीख	१९/०३/२०१२
३	प्राधिकरण जिसके तहत कार्पोरेट व्यक्ति निगमित / पंजीकृत है	आर ओ सी - दिल्ली
४	कार्पोरेट पहचान संख्या / कार्पोरेट व्यक्ति की सीमित देयता पहचान संख्या	**U74900DL2012FTC233105**
५	कार्पोरेट व्यक्ति का पंजीकृत कार्यालय एवं प्रधान कार्यालय का पता (यदि कोई हो)	**पंजिकृत कार्यालय :** रिगस इलेगन्स, लेवल २, ओल्ड मथुरा रोड, जसोला, नई दिल्ली, दिल्ली, भारत ११००२५
६	कार्पोरेट व्यक्ति के संबंध में दिवाला प्रारंभ तिथि	२५/०३/२०२६
७	नाम, पता, ईमेल, पता, टेलीफोन नंबर और परिसमापक का पंजीकरण नंबर	**अजय राजेंद्र अबड** **पता :** स/क्र. ६/१०/१४ सातवां माला, ऑफिस क्रमांक सी ७०४ व्हॉन्टेज सी, बावधन पुलिस स्टेशन के सामने, बावधन खुर्द, पुणे-४११०२१. **ई मेल :** ipajayabad@outlook.com **फोन :** + ९१ ९८९००६५१७६ **पंजियन क्र.** IBBI/IPA-001/IP-P-02228/2021-2022/13721
८	दावे प्रस्तुत करने की अंतिम दिनांक	२४/०४/२०२६

यहां सूचना दी गई है कि **डॉमिनोज पिझ्झा प्राइवेट लिमिटेड** ने २५ मार्च २०२६ को स्वैच्छिक परिसमापन शुरू किया है। **डॉमिनोज पिझ्झा प्राइवेट लिमिटेड** के हितधारकों को अपने दावों का एक प्रमाण २४ एप्रिल २०२६ को या उससे पहले परिसमापक को मद ७ के विरुद्ध दिए गए पते पर प्रस्तुत करना होगा।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से अपने दावों का प्रमाण प्रस्तुत करेंगे। अन्य सभी हितधारक डाक द्वारा या इलेक्ट्रॉनिक माध्यम से, व्यक्ति के दावों के प्रमाण प्रस्तुत कर सकते हैं। दावे के झुटे या भ्रामक सबूत प्रस्तुत करना दंड को आकर्षित करेगा।

दिनांक : २५ मार्च २०२६
स्थान : पुणे

अजय अबड